

Sainik Farm and Anant Ram Dairy colony inhabited by affluent sections along with suggestions relating to criteria, terms and conditions and modalities in respect thereof. Suggestions and observations have also been made by the Committee for checking unauthorised developments.

(d) Inter-departmental consultations on the recommendations have been started and no final view has been taken.

Concessional lands to hospitals

†4722. SHRI KESHUBHAI S. PATEL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

whether it is a fact that the hospitals which were allotted land at concessional rate promised to treat poor patients free of cost;

if so, whether such hospitals are now avoiding to give free treatment to poor patients;

if so, whether Government are contemplating to take any concrete steps to ensure that free treatment is extended to poors by these hospitals;

if so, the details thereof and by when; and

if not, the reasons therefor?

THE MINISTER-OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Delhi Development Authority and Land and Development Office has allotted land to 59 hospitals at Zonal Variant/Concessional rates and the condition of free treatment was incorporated in allotment letter of some of these hospitals. Most of these hospitals did not adhere to the free treatment condition.

(c) to (e) In the matter of Social Jurist Vs. Government of National Capital Territory of Delhi (GNCTD) and Ors, Delhi High Court in its judgement dated' 22.3.2007 has put in place the procedure and mechanism for implementing free bed conditions by these hospitals. As per the judgement, special referral centres should be set up in Government hospitals for referring poor patients to these hospitals.

†Original notice of the question was received in Hindi.

[17 May, 2007]

RAJYA SABHA

The High Court, *inter-alia*, has ordered for compliance of free treatment to the extent of 25% for OPD and 10% IPD uniformly in respect of 20 hospitals allotted land at concessional rates and other identically situated hospitals. Pursuant to the orders of High Court dated 22.3.07, GNCTD has recently published a newspaper advertisement indicating the names of such hospitals which are required to provide free beds and free OPD treatment.

Urban development schemes

4723. SHRI O.T. LEPCHA: Will the Minister of URBAN DEVELOPMENT be pleased to state:

the details of schemes being run by Government in the country for urban development; and

if so, the details of funds sanctioned, released and actually spent by Government for the same during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) and (b) Information is being collected and will be laid on the Table of the House.

Sale of flats on the basis of carpet area

4724. SHRI RAJKUMAR DHOOT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

whether it is a fact that State Government of Maharashtra has decided that builders would sell the flats on the basis of carpet area;

if so, the details thereof;

whether similar rules are proposed to be framed for whole of the country; and

if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): (a) to (d) Information is being collected and will be laid on the Table of the House.